



2026:AHC:25822

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1614 of 2026

Kusma Devi

.....Petitioner(s)

Versus

Gram Panchayat Maheshpur And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Gopal Khare
Counsel for Respondent(s)	:	Hari Narayan Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the Sub Divisional Magistrate, Sikandra, District Kanpur Dehat to decide the Appeal No.3108/2024 (Case ID No.T202403400503108 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the Sub Divisional Magistrate, Sikandra, District Kanpur Dehat to decide the aforesaid appeal expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026

Pramod Tripathi